

GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

LOKSABHA

UNSTARRED QUESTION No. 2071

(TO BE ANSWERED ON 20-12-2022)

Bill for Regulation of Digital Media

2071. SHRI DAYANIDHI MARAN

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of various aspects being considered by the Government in drafting a bill to regulate electronic and digital media;
- (b) whether the Ministry has held consultations with stakeholders and if so, the details thereof;
- (c) whether this bill be different in scope from the Information Technology (Intermediary Guidelines and Digital Media Ethics Code Rules, 2021 and if so, the details thereof;
- (d) whether the bill to regulate digital media also regulate news portals by imposing the Government oversight and a code of ethics and if so, the details thereof;
- (e) whether the Ministry has prepared any report or analysis or white paper on the current state of digital media in India and if so, the details thereof; and
- (f) whether the Ministry has consulted with any experts or industry bodies with respect to drafting of the bill and if so, the details thereof?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING AND

MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (d) & (f): The Ministry had sought comments of all stakeholders on the proposed amendments to the Cable Television Networks (Regulation) Act, 1995 in connection with revision and updating of definitions, consolidation of existing regulations and policies related to Broadcasting Sector, decriminalization of Cable Television Networks (Regulation) Act, 1995, deletion of obsolete provision and obligation to maintain compliance date in electronic form.

(e): No Sir.
